GOVERNMENT OF INDIA STATISTICS AND PROGRAMME IMPLEMENTATION LOK SABHA

UNSTARRED QUESTION NO:2773 ANSWERED ON:27.08.2013 MPLAD SCHEME Dhurve Jyoti

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether adequate amount has not been spent for the development of Scheduled Castes and Scheduled Tribes dominated areas under the MPLAD scheme;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government is considering to review the guidelines in this regard; and

(d) if so, the details thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE), MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION AND MINISTRY OF CHEMICALS & FERTILIZERS (SHRI SRIKANT KUMAR JENA)

(a) & (b) Para 2.5 of the Guidelines of Members of Parliament Local Area Development Scheme (MPLADS) stipulates: "There is a greater need to develop areas inhabited by Scheduled Castes and Scheduled Tribes in order to give special attention for the infrastructure development of such areas. MPs are to recommend every year, works costing at least 15 per cent of the MPLADS entitlement for the year for areas inhabited by Scheduled Caste population and 7.5 per cent for areas inhabited by S.T. population. In other words, out of an amount of Rs.5 crores, a M.P. shall recommend for areas inhabited by S.C. population, Rs.75 lacs out of the annual Rs.5 crores and Rs.37.5 lacs for areas inhabited by S.T. population. In case there is insufficient tribal population in the area of Lok Sabha Member, they may recommend this amount for the creation of community assets in tribal areas outside of their constituency but within their State of election. In case a State does not have S.T. inhabited areas, this amount may be utilized in S.C. inhabited areas and vice-versa. It shall be the responsibility of the district authority to enforce the provision of the guideline. In order to facilitate implementation of this guideline, it will be responsibility of the district authority keeping in view the extant provisions of State and Central Government's to declare areas eligible for utilization for funds meant for the benefit of SC & ST population."

Para 6.4(ii) of the Guidelines of MPLADS stipulates: "The District Authority shall enforce the provisions made in the Paragraph 2.5 on the earmarked 15% and 7.5% of funding for MPLADS works in the SC and ST areas respectively."

(c)&(d) There is no proposal at present to dilute any stipulation in this regard.